



**A BRIEF REPORT**

**OF**

**THE BUSINESS TRANSACTED DURING THE  
NINTH SESSION, 2015**

**(23 MARCH TO 27 MARCH, 2015)**

**OF**

**THE SIXTH LEGISLATIVE ASSEMBLY**

**OF**

**THE STATE OF GOA**

**GOA LEGISLATURE SECRETARIAT  
PORVORIM – GOA  
2015**

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## **PREFACE**

This booklet contains statistical information of the business transacted by the Sixth Legislative Assembly of the State of Goa during its Ninth Session, which was held from 23 March - 27 March, 2015.

**PORVORIM – GOA**  
**16/4/2015**

**N.B.SUBHEDAR**  
**SECRETARY**

**A BRIEF REPORT OF THE BUSINESS TRANSACTED BY THE SIXTH  
LEGISLATIVE ASSEMBLY OF THE STATE OF GOA DURING ITS NINTH SESSION  
(23 MARCH – 27 MARCH, 2015)**

**1. INTRODUCTION**

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, Smt. Mridula Sinha, the Hon. Governor of Goa, vide Order dated the 9<sup>th</sup> February, 2015, summoned the Ninth Session of the Sixth Legislative Assembly of the State of Goa, which commenced on the 23<sup>rd</sup> March, 2015 at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was recited at the commencement of the Session. The august House has transacted an effective and significant business during its 5 sittings and had a total duration of 24 hours and 42 minutes.

**2. ADDRESS BY THE HON. GOVERNOR OF GOA**

The Hon. Governor of Goa, delivered her Address to the Sixth Legislative Assembly of the State of Goa during its Ninth Session on the 23<sup>rd</sup> March, 2015 at 11 30 AM at the Assembly Hall and informed the House of the causes of its summons as envisaged in Article 176(1) of the Constitution of India.

**3. A COPY OF THE ADDRESS OF THE HON. GOVERNOR OF GOA LAID ON THE TABLE OF THE HOUSE**

The Secretary, Legislature, laid a copy of the Address delivered by the Hon. Governor of Goa on the Table of the House on the 23<sup>rd</sup> March, 2015.

**4. MOTION OF THANKS TO THE HON. GOVERNOR'S ADDRESS**

(i) On a Motion moved by Dr. Pramod Sawant and seconded by Shri Ganesh Gaonkar, MLAs', the House thanked the Hon. Governor of Goa for her Address delivered to the House on the 23<sup>rd</sup> March, 2015. 23 Amendments to the Motion of Thanks were moved by S/Shri Pratapsingh Rane, Leader of the Opposition, Vijai Sardesai, Digambar Kamat, Pandurang Madkaikar and Vishwajit Rane, MLAs'. The Motion of Thanks along with the 23 Amendments were discussed from 24 March to 26 March, 2015.

(ii) The following Members took part in the debate:

1. Dr. Pramod Sawant, MLA
2. Shri Ganesh Gaonkar, MLA
3. Shri Pratapsingh Rane, Leader of the Opposition
4. Shri Subhash Phal Desai, MLA
5. Shri Pandurang Madkaikar, MLA
6. Shri Michael Lobo, MLA
7. Shri Aleixo Reginaldo Lourenco, MLA
8. Shri Rohan Khaunte, MLA
9. Shri Vijai Sardesai, MLA
10. Shri Vishwajit Rane, MLA
11. Shri Siddharth Kuncalienker, MLA
12. Shri Kiran Kandolkar, MLA
13. Shri Caetano Silva, MLA
14. Shri Chandrakant Kavlekar, MLA
15. Shri Rajan Naik, MLA
16. Shri Anant Shet, Dy. Speaker
17. Shri Vishwajit Rane, MLA
18. Shri Kiran Kandolkar, MLA
19. Shri Sidharth Kuncalienker, MLA
20. Shri Caetano Silva, MLA
21. Shri Chandrakant Kavlekar, MLA
22. Shri Rajan Naik, MLA
23. Shri Digambar Kamat, MLA
24. Shri Vishnu Surya Naik Wagh, MLA
25. Shri Lavoo Mamledar, MLA
26. Shri Benjamin Silva, MLA
27. Shri Nilesh Cabral, MLA
28. Shri Naresh Sawal, MLA

(iii) Shri Laxmikant Parsekar, Chief Minister replied to the debate.

(iv) Thereafter, the Amendments moved to the Motion of Thanks were put to vote of the House and were negatived and the Motion of Thanks to the Address of the Governor was adopted after discussion and voting in the House on the 26<sup>th</sup> March, 2015.

#### **5. DURATION OF THE SITTINGS OF THE HOUSE**

The total duration of the sittings of the House was 24 hours and 42 minutes.

Sl. No.	Dates of sittings	Duration of sittings	Total duration of the sittings	
			Hours	Minutes
1.	23.3.2015	11 30 AM to 12 30 PM	1	00
		2.30 PM to 4 03 PM	1	33
		4 30 PM to 5 15 PM	0	45
2.	24.3.2015	11 30 AM to 1 01 PM	1	31
		2.30 PM to 4 01 PM	1	31
		4 30 PM to 6 03 PM	1	33
3.	25.3.2015	11 30 AM to 1 07 PM	1	37
		2.30 PM to 4 05 PM	1	35
		4 30 PM to 7 07 PM	2	37
4.	26.3.2015	11 30 AM to 1 06 PM	2	36
		2.30 PM to 4 01 PM	2	31
		4 30 PM to 6 44 PM	2	14
5.	27.3.2015	11 30 AM to 2 53 PM	3	22
<b>The total duration of the 5 sittings of the House was 24 hours and 42 minutes.</b>				

#### **6. ATTENDANCE OF THE MEMBERS (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:**

Dates of the sittings of the House	Present	Absent
23.3.2015	24	1
24.3.2015	23	2
25.3.2015	23	2
26.3.2015	22	3
27.3.2015	23	2

Sl. No.	Names of the Members	No of days attended the Session
1.	Shri Naresh Sawal	5 days
2.	Shri Kiran Kandolkar	5 days
3.	Shri Michael Lobo	5 days
4.	Shri Rohan Khaunte	5 days
5.	Shri Glenn Souza Ticlo	2 days
6.	Smt. Jennifer Monserrate	Nil
7.	Shri Atanasio Monserrate	4 days
8.	Shri Vishnu Surya Naik Wagh	5 days
9.	Shri Pandurang Madkaikar	5 days
10.	Dr. Pramod Sawant	5 days
11.	Shri Vishwajit Rane	5 days
12.	Shri Lavoo Mamledar	5 days
13.	Shri Jose Luis Carlos Almeida	5 days
14.	Shri Mauvin Godinho	5 days
15.	Shri Aleixo.R. Lourenco	5 days
16.	Shri Vijai Sardesai	5 days
17.	Shri Digambar Kamat	5 days
18.	Shri Caetano Silva	5 days
19.	Shri Rajan Naik	5 days
20.	Shri Benjamin Silva	5 days
21.	Shri Chandrakant Kavalekar	5 days
22.	Shri Nilesh Cabral	5 days
23.	Shri Ganesh Gaonkar	5 days
24.	Shri Subhash Phal Dessai	4 days
25.	Shri Sidharth Kuncalienker	5 days

## **7. OBITUARY REFERENCES**

(I) Shri Rajendra Arlekar, Speaker, made Obituary References on the 23<sup>rd</sup> March, 2015 in respect of the passing away of the following distinguished luminaries:

1. Shri Antonio Gaonkar, former legislator of Curtorim Constituency of the Second Legislative Assembly of the State of Goa and recipient of the prestigious 'Man of Achievement Award', who passed away on the 3<sup>rd</sup> January, 2015.
2. Shri C.P. Da Costa, veteran freedom fighter, who passed away on the 13<sup>th</sup> November, 2014.
3. Shri Narayan Vargaonkar, veteran freedom fighter, who passed away on the 23<sup>rd</sup> November, 2014.

4. Shri Nilkant Chodankar, veteran freedom fighter, who passed away on the 15<sup>th</sup> December, 2014.
5. Shri Sadanand Naik Gaonkar, veteran freedom fighter, who passed away on the 6<sup>th</sup> January, 2015.
6. Shri Vishwambar Lolayekar, veteran freedom fighter, who passed away on the 2<sup>nd</sup> February, 2015.
7. Shri Gurudas Teli, veteran freedom fighter, who passed away on the 2<sup>nd</sup> March, 2015.
8. Shri Narsinh Fadte, noted theatre artiste, Bhajani Kalakar and recipient of several State awards, who passed away on the 19<sup>th</sup> November, 2014.
9. Shri Raghuvir Nevrekar, veteran actor, director, producer and playwright in the field of theatre/dramas/films of Goan origin, who passed away on the 23<sup>rd</sup> November, 2014.
10. Shri Murli Deora, former Union Minister for Petroleum and Corporate Affairs and veteran Parliamentarian, who passed away on the 24<sup>th</sup> November, 2014.
11. Smt. Sitara Devi, Kathak legend and recipient of the prestigious Padma Shree Award, who passed away on the 25<sup>th</sup> November, 2014.
12. Shri Balwant Shirgaonkar, noted theatre artiste, Bhajani Kalakar and recipient of several State awards, who passed away on the 28<sup>th</sup> November, 2014.
13. Barrister Shri Abdul Rehman Antulay, former Chief Minister of Maharashtra, former Union Minister for Health and Family Welfare and Minority Affairs, and Ex-Parliamentarian, who passed away on the 2<sup>nd</sup> December, 2014.
14. Shri Deven Varma, veteran and versatile actor of the Indian cinema, who passed away on the 2<sup>nd</sup> December, 2014.
15. Justice V.R. Krishna Iyer, legendary jurist and former Supreme Court Judge and an awardee of the prestigious Padma Vibhushan Award, who passed away on the 4<sup>th</sup> December, 2014.
16. Dr. Madhavi Sardesai, renowned Konkani litterateur, dedicated academician, linguist, research scholar and recipient of the prestigious Sahitya Akademi Award, who passed away on the 22<sup>nd</sup> December, 2014.



17. Shri J.B. Moraes, eminent Konkani litterateur, poet and the recipient of the prestigious Sahitya Akademi Award and Maharashtra Gaurav Puraskar, who passed away on the 30<sup>th</sup> December, 2014.
18. Dr. Ramamurthy Raut Desai, a distinguished doctor and pioneer of Cardiothoracic surgery in Goa, who passed away on the 1<sup>st</sup> January, 2015.
19. Dr. Vasant Gowarikar, a renowned space research scientist and an awardee of the prestigious Padma Shri and Padma Bhushan Awards, who passed away on the 2<sup>nd</sup> January, 2015.
20. Shri Ladu Krishna Naik Gaunekar, noted theatre artiste, Bhajani Kalakar and musician, who passed away on the 10<sup>th</sup> January, 2015.
21. Smt. Mandatai Bandekar, a noted social worker and Industrialist, whose contribution in the field of social service has been significant, who passed away on the 13<sup>th</sup> January, 2015.
22. Prof. Madhukar. D. Hathkangalekar, eminent Marathi Litterateur, who passed away on the 25<sup>th</sup> January, 2015.
23. Shri R.K. Laxman, legendary cartoonist and an awardee of the prestigious Padma Bhushan, Padma Vibhushan and Ramon Magsaysay awards, who passed away on the 26<sup>th</sup> January, 2015.
24. Dr. Jose Pereira, an eminent Indologist, historian, litterateur, linguist, research scholar, artist, academician, musician and recipient of the prestigious Padma Bhushan Award, who passed away on the 27<sup>th</sup> January, 2015.
25. Justice Gurudas Datta Kamat, legendary jurist and former Chief Justice of the Gujarat High Court, who passed away on the 27<sup>th</sup> January, 2015.
26. Shri Sadashiv Amrapurkar, veteran and versatile actor of the Indian cinema and recipient of several awards, who passed away on the 3<sup>rd</sup> November, 2014.
27. Shri Anil Chandrakant Devulkar alias Anil Kumar, a noted tiatrist and State awardee of the Life Time Achievement award, who passed away on the 6<sup>th</sup> February, 2015.
28. Shri R.R. Patil, former Minister for Home of Maharashtra and Ex-Deputy Chief Minister of Maharashtra, who passed away on the 16<sup>th</sup> February, 2015.
29. Shri Caetano Fernandes, a Goan football legend, who passed away on the 19<sup>th</sup> February, 2015.

**30.** Dr. Meera Kosambi, noted Sociologist and litterateur, who passed away on the 26<sup>th</sup> February, 2015.

**31.** Shri Vinod Mehta, eminent journalist, editor and author, who passed away on the 8<sup>th</sup> March, 2015.

**32.** Smt. Krishna Kalley, a prominent singer, who sang Hindi, Marathi and Konkani songs and recipient of various prestigious Awards, who passed away on the 15<sup>th</sup> March, 2015.

**33.** Shri Krishnarao Ganpatrao Sabale alias Sahir Sable, who was a famous Marathi Language Folk 'Powada' singer, who passed away on the 20<sup>th</sup> March, 2015.

**34.** Rich Tributes were paid to late S/Shri Bhagatsingh, Sukhdev and Rajguru, veteran freedom fighters, on the occasion of Martyrs' Day on the 23<sup>rd</sup> March, 2015.

**35.** Shri Shridhar Anant Painguinkar, veteran freedom fighter, who fought tirelessly for the liberation of Goa.

(II) The House paid its rich tributes and homage to these distinguished luminaries. The Obituary References were unanimously passed by the House and thereafter the House stood in silence for two minutes as a mark of respect to the departed souls.

## **8. CONGRATULATORY MOTIONS**

- 1.** Shri Subhash Phaldessai, MLA moved the following Congratulatory Motion on the 23<sup>rd</sup> March, 2015:

*"This House congratulates Shri Manohar Parrikar, the former Chief Minister of Goa on his induction in the Union Cabinet as the Defence Minister."*

The following Members spoke on the Motion:-

1. Shri Subash Phal Dessai, MLA
2. Shri Nilesh Cabral, MLA
3. Shri Sidharth Kuncalienker, MLA
4. Shri Rohan Khaunte, MLA
5. Shri Vijai Sardesai, MLA
6. Shri Micheal Lobo, MLA
7. Smt. Alina Saldanha, Minister for Forests
8. Shri Vishnu S. Naik Wagh, MLA
9. Shri Mahadev Naik, Minister for Industries

10. Dr. Pramod Sawant, MLA  
11. Shri Digambar Kamat, MLA  
12. Shri Francisco X. Pacheco, Minister for RDA  
13. Shri Anant Shet, Dy. Speaker  
14. Shri Ramakrishna Dhavalikar, Minister for Transport  
15. Shri Pratapsingh R. Rane, Leader of Opposition  
16. Shri Naresh Sawal, MLA  
17. Shri Subhash Naik, MLA  
18. Shri Caetano Silva, MLA  
19. Shri Lavoo Mamledar, MLA  
20. Shri Kiran Kandolkar, MLA  
21. Shri Ramesh Tawadkar, Minister for Sports & Youth Affairs  
22. Shri Mauvin Godinho, MLA  
23. Shri Dilip Parulekar, Minister for Tourism  
24. Shri Laxmikant Parsekar, Chief Minister  
25. Shri Rajendra Arlekar, Speaker  
The Congratulatory Motion was adopted unanimously by the House on the 23<sup>rd</sup> March, 2015.

2. Shri Vishnu Surya Naik Wagh, MLA moved the following Congratulatory Motion on the 23<sup>rd</sup> March, 2015:

*“This House congratulates Shri Lambert Mascarenhas, veteran freedom fighter, eminent journalist and a noted litterateur for being conferred the prestigious Gomant Vibhushan and Padma Shri Awards.”*

The following Members spoke on the Motion:-

1. Shri Vishnu S. Naik Wagh, MLA
2. Shri Pratapsingh R. Rane, Leader of Opposition
3. Shri Caetano Silva, MLA
4. Smt. Alina Saldanha, Minister for Forests
5. Shri Sidharth Kuncalienker, MLA
6. Shri Mauvin Godinho, MLA
7. Shri Rohan Khaunte, MLA
8. Shri Rajendra Arlekar, Speaker

The Congratulatory Motion was adopted unanimously by the House on the 23<sup>rd</sup> March, 2015.

3. Shri Pandurang Dhavalikar, Minister for Factories and Boilers, moved the following Congratulatory Motion on the 24<sup>th</sup> March, 2015:

*“This House congratulates Shri Sanjeev Verekar, veteran Journalist, renowned poet and author, litterateur, for being the recipient of the prestigious Shrimati Vimla Pai Konkani Poetry Award, being awarded by Mangalore Vishwa Konkani Kendra, for his poetry compilation ‘Aswastha Surya’.”*

The following Members spoke on the Motion:

1. Shri Pandurang Dhavalikar, Minister for Factories and Boilers
2. Shri Digambar Kamat, MLA
3. Shri Vishnu S. Naik Wagh, MLA
4. Shri Ramesh Tawadkar, Minister for Sports & Youth Affairs
5. Shri Mahadev Naik, Minister for Industries
6. Shri Laxmikant Parsekar, Chief Minister
7. Shri Rajendra Arlekar, Speaker

The Congratulatory Motion was adopted unanimously by the House on the 24<sup>th</sup> March, 2015.

4. Shri Vishnu Surya Naik Wagh, MLA moved the following Congratulatory Motion on the 26<sup>th</sup> March, 2015:

*“This House congratulates Shri Shashi Kapoor, veteran actor and director for winning the prestigious Dadasaheb Phalke Award for lifetime contribution to Indian Cinema.”*

The following Members spoke on the Motion:

1. Shri Vishnu Surya Naik Wagh, MLA
2. Shri Rajendra Arlekar, Speaker

The Congratulatory Motion was adopted unanimously by the House on the 26<sup>th</sup> March, 2015.

5. Shri Vijai Sardesai, MLA moved the following Congratulatory Motion on the 26<sup>th</sup> March, 2015:

*“This House congratulates Shri Madhav Gadgil, renowned world ecologist for having been chosen for the prestigious Tyler Prize for Environmental Achievement, 2015.”*

The following Members spoke on the Motion:

1. Shri Vijai Sardesai, MLA
2. Shri Aleixo Reginaldo Lourenco, MLA
3. Smt. Alina Saldanha, Minister for Forests

The Congratulatory Motion was adopted unanimously by the House on the 26<sup>th</sup> March, 2015.

6. Shri Vishnu Surya Naik Wagh, MLA moved the following Congratulatory Motion on the 27<sup>th</sup> March, 2015:

*“This House congratulates Shri Agnelo Braganza, the producer and Shri Bardroy Barreto, the director of the Konkani film “Nachom-ia-Kumpasar” for winning the Best Konkani Film Award at the 62<sup>nd</sup> National Awards and Ms. Palomi Ghosh, the lead actress for receiving a special mention for her extraordinary performance in the film.”*

The following Members spoke on the Motion:

1. Shri Vishnu Surya Naik Wagh, MLA
2. Shri Mauvin Godinho, MLA
3. Shri Laxmikant Parsekar, Chief Minister
4. Shri Anant Shet, Dy. Speaker

The Congratulatory Motion was adopted unanimously by the House on the 27<sup>th</sup> March, 2015.

## **9. PAPERS LAID ON THE TABLE OF THE HOUSE**

<b>Sl. No</b>	<b>Papers Laid on the Table</b>	<b>Laid by</b>	<b>Date of laying</b>
<b>1.</b>	The Goa Contingency Fund (Amendment) Ordinance, 2015. (Ordinance No. 1 of 2015).	Shri Laxmikant Parsekar, Chief Minister	23.3.2015
<b>2.</b>	The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, (Goa Amendment) (Ordinance No. 1 of 2014). The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, (Goa Amendment) (Ordinance No. 2 of 2014). The Indian Stamp (Goa Amendment) (Ordinance No. 3 of 2014).	Shri Laxmikant Parsekar, Chief Minister	23.3.2015

3.	The Goa Panchayat Raj (Amendment) Ordinance, 2015 (Ordinance No.2 of 2015).	Shri Dayanand Mandrekar, Minister for Panchayati Raj	23.3.2015
4.	The Annual Reports pertaining to the Goa State Scheduled Tribes Finance and Development Corporation Limited for the years 2008 - 2009, 2009 - 2010, 2010 - 2011 and 2011 - 2012.	Shri Ramesh Tawadkar, Minister for Tribal Welfare	23.3.2015
5.	The Annual Report of Goa State Commission for Backward Classes Government of Goa, for the year 2010 - 2011.	Shri Mahadev Naik, Minister for Industries	23.3.2015
6.	The following Notifications were laid on the Table of the House:- 1.DCS/S/KER/PF/2014 - 15/762 dated: 7 <sup>th</sup> November, 2014 published in the Official Gazette of Goa Series-I No.33 dated 13 <sup>th</sup> November,2014. 2.DCS/S/Food Security/2014 - 15/1059 dated: 10 <sup>th</sup> February, 2015 published in the Official Gazette of Goa Series-I No.47 dated 19 <sup>th</sup> February, 2015. 3.Notification No. 207/CE-WRD/CPO/2012-2013/1391 dated 19.03.2013 The Goa Ground Water Regulation Act, 2002 (Goa Act No. 1 of 2002).	Shri Dayanand Mandrekar, Minister for Water Resources	23.3.2015
7.	The 16 <sup>th</sup> Annual Report of Goa Forest Development Corporation Ltd. for the year 2012 - 2013.	Smt. Alina Saldanha, Minister for Forests	23.3.2015
8.	The 24 <sup>th</sup> Annual Report of Konkan Railway Corporation Ltd., for the year 2013 -2014.	Shri Ramkrishna Dhavalikar, Minister for P.W.D and Transport	23.3.2015
9.	The following Notifications were laid on the Table of the House: Notification No. 2-106(13)-2001 DWCD(Part)/10525 dated 08.12.2014 published in the Official Gazette Series-I No.37 dated 16.12.2014 under Sub Rule (1) of Rule 21 of the Goa Juvenile Justice (Care and Protection of Children) Rules, 2013. Notification No. 2-103(69)-2014/DW & CD/(Part) 10524dated 09-12-2014 published in the Official Gazette Series-II No.37 dated 11.12.2014 The Amendment of the Goa Juvenile Justice (Care and Protection of Children) Rules, 2013. Notification No. 2-106(13)-2001/DWCD/(Part)10524 dated 08.12.2014 published in the Official Gazette Series-I No.37 dated 11.12.2014 The Goa Juvenile Justice (Care and Protection of Children) (First Amendment) Rules, 2014.	Shri Dilip Parulekar, Minister for Tourism	23.3.2015

	Notification No. F. No. 2- 103(69)-2004/DW&CD/Part-II/08981 date 07.09.2014 published in the Official Gazette Series-II No.30 dated 23.10.2014 The Goa Juvenile Justice (Care and Protection of Children) Rules, 2013. Amendment to the Griha Aadhar Scheme.		
<b>10.</b>	The Economic Survey 2014-15 and the following Notifications were laid on the Table of the House: <b>1. <u>Goa Value Added Tax Act, 2005.</u></b> Notification No. 4/5/2005-Fin(R & C) (112) dated 31.07.2014 published in the Extraordinary Official Gazette, Series-I No. 18 dated 31.07.1014. Notification No. 4/5/2005-Fin(R & C) (113) dated 26.08.2014 published in the Official Gazette, Series-II No. 24 dated 11.09.1014. Notification No. 4/5/2005-Fin(R & C) (114) dated 28.10.2014 published in the Extraordinary Official Gazette, Series-I No. 30 dated 28.10.1014. Notification No. 4/5/2005-Fin(R & C) (115) dated 14.12.2014 published in the Extraordinary Official Gazette 2, Series-I No. 38 dated 24.12.1014. Notification No. 4/5/2005-Fin(R & C) (116) dated 31.12.2014 published in the Extraordinary Official Gazette, Series-I No. 39 dated 31.12.1014. Notification No. CCT/ 12-28/14-15/3719 dated 09.01.2015 published in the Official Gazette, Series-I No. 42 dated 15.01.2015. Notification No. CCT/ 12-28/14-15/3757 dated 12.01.2015 published in the Official Gazette, Series-I No. 42 dated 15.01.2015. <b><u>Goa Entertainment Tax Act, 1964 (Act 2 of 1964)</u></b> Order No.3/1/2009-Fin (R & C) dated 16.12.2014 2014 published in the Extraordinary Official Gazette, Series-II No. 37 dated 16.12.1014. Order No.3/1/2009-Fin (R & C) dated 26.12.2014 2014 published in the Extraordinary Official Gazette, Series-II No. 39 dated 26.12.1014.	Shri Laxmikant Parsekar, Chief Minister	24.3.2015
<b>11.</b>	Notification No. 21/1/TCP/GTCP/ACT/2010 -11/Pt./2135 dated 1205/2011 published in the Official Gazette, Series-I No. 7 dated 19.05.1011.	Shri Francis D'Souza, Dy. Chief Minister	24.3.2015
<b>12.</b>	The Goa Ground Water Policy.	Shri Dayanand Mandrekar, Minister for Water Resources	24.3.2015

<p><b>13.</b></p>	<p>The following Rules/Regulations/Sub-Rules/Bye-Laws were laid on the Table of the House:-</p> <p>Notification No. 100/4/2013/STE-DIR/879 dated 11.09.2014 published in the Official Gazette Series-I No. 24 dated 12.09.1014 Extraordinary No. 2- Specifying the rates of Cess for the purpose of sub-section (1) of section 4 of the Green Cess Act, 2014.</p> <p>Notification No. 3/120/2006/STE/DIR/part-I/990 dated 09.10.2014 published in the Official Series-I No. 30 dated 10.10.14 – Sitting fees, for site inspection fees and Travelling Allowance for the Chairperson and non-official members of the Goa SEAC and SEIAA.</p> <p>Notification No. 3/120/2006/STE-DIR/96/part-I/989 dated 09.10.2014 published in the Official Gazette Series-I No. 31 dated 30.10.14 – Levy of administration cum processing charges from project proponent seeking prior Environmental Clearance.</p> <p>Notification No. 5/20/87/STE-DIR/part-I/1013 dated 15.10.2014 published in the Official Gazette Series-II No. 30 dated 23.10.14 – Appointment of auditors for Goa State Pollution Control Board.</p> <p>Notification No. 5/20/87/87/STE-DIR/P-IV/1187 dated 18.11.2014 published in the Official Gazette Series-II No. 34 dated 20.11.14 – Notification regarding inclusion of a new member in Goa State Pollution Control Board (GSPCB).</p> <p>Notification No. 3-273-2014/STE-DIR/1197 dated 19.11.2014 published in the Official Gazette Series-III No. 34 dated 20.11.14 – Notification to impose a complete ban on the import, storing, transport, sale, distribution and use of plastic carry bag(s) in the jurisdiction of Village Panchayat of Se Old Goa w. e. f. 22.11.2014 upto 04.01.2015.</p> <p>Notification No. 7/4/98/STE/DIR/Part I/1482 dated 22.01.2015 published in the Official Gazette Series-II No. 44 dated 29.01.15 –Order notifying 15 days of festive occasions, for relaxation for the purpose of Noise Pollution Rules, in the year, 2013.</p> <p>Notification No. 41/4/2006/STE-DIR/1592 dated 10.02.2015 published in the Official Gazette Series-II No. 47 dated 19.02.15 – Specifying “State Water Laboratory”.</p> <p>Notification No. 41/4/2006/STE-DIR/1593 dated 10.02.2015 published in the Official Gazette Series-II No. 47 dated 19.02.15–Specifying “State Air Laboratory”.</p> <p>Notification No. 41/4/2006/STE-DIR/1594 dated 10.02.2015 published in the Official Gazette Series-II No. 47 dated 19.02.15. Appointment of Government Analyst for the purposes of Water Act.</p> <p>Notification No. 41/4/2006/STE-DIR/1595 dated 10.02.2015 published in the Official Gazette Series-II No. 47 dated 19.02.15 –Appointment of Government Analyst for the purposes of the Air Act.</p>	<p>Smt. Alina Saldanha, Minister for Forests</p>	<p>24.3.2015</p>
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	<p>Notification No. 7/4/98/STE-DIR/Part I/1601 dated 11.02.2015 published in the Official Gazette Series-II No. 50 dated 12.03.15 – Corrigendum to the order notifying 15 days of festive occasions for the year 2015.</p> <p>102-10-2014/STE-DIR/1763 dated 16.03.2015 published in the Official Gazette Series-II No. 50 dated 12.03.15 – Declaration of Chorla Ghat area in Mhadei Wildlife Sanctuary as Plastic Free Zone.</p>		
<b>14.</b>	<p>The Rules/Notification/Bye-Laws /Order were laid on the Table of the House:</p> <p>Notification No. VI/BLR/(2)/A-117(c)/ IFB-2009/3042/1730 dated 06.10.2010 published in the Official Gazette Series-I No.29 dated 14.10.2010) –The Goa Boiler Attendants (Second Amendment) Rules, 2010.</p> <p>Notification No. VI/BLR/(2)/A-117(c)/ IFB-2009/3042/2050 dated 06.10.2010 published in the Official Gazette Series-I No. 29 dated 14.10.2010 –The Goa Boiler (Second Amendment) Rules, 2010.</p> <p>Notification No. VI/BLR/(2)/A-117(c)/ IFB-2009/3042/1730 dated 11.11.2010 published in the Official Gazette Series-I No. 33 dated 11.11.2010 –The Goa Boiler operation Engineer (Second Amendment) Rules, 2010.</p> <p>Notification No. VI/BLR/(2)/A-117/d/1368 dated 04.08.2011 published in the Official Gazette (Series-I No. 33 dated 11.08.2011) –The Goa Economizer (Second Amendment) Rules, 2011.</p> <p>Notification No. VI/BLR/(2)/A-117/(a)/295 dated 26.06.2014 published in the Official Gazette Series-I No. 13 dated 26.06.2014 –The Goa Boiler (Third Amendment) Rules, 2014.</p> <p>Notification No. VI/FAC-6(L-1 Part)/IFB/2014 /2108 dated 04.10.2014 published in the Official Gazette Series-I No. 27 dated 04.10.2014 – The Goa Factories (Occupational Safety and Health Audit) Rules, 2014.</p> <p>Notification No. VI/FAC-6(L-1 Part)/IFB/2014 /3472 dated 18.12.2014 published in the Official Gazette Series-I No. 41 dated 08.01.2015 – The Goa Factories (Twelfth Amendment) Rules, 2014.</p>	Shri Pandurang Dhavalikar, Minister for Factories and Boilers	24.3.2015
<b>15.</b>	<p>Notifications No. DCS/Food Security/2014 - 15/762 dated 07.11.2014 published in the Official Gazette of Goa Series-I No.33 dated 13.11.2014. Notifications No. DCS/Food Security/2014 - 15/1059 dated 10.02.2014 published in the Official Gazette of Series-I No.47 dated 19.12.2014.</p>	Shri Dayanand Mandrekar, Minister for Civil Supplies	24.3.2015

<b>16.</b>	The Twenty Sixth Annual Report of the Goa Public Service Commission for the year 2013 – 2014. 'Welfare Schemes-2014' Marathi and Konkani Version of the Government of Goa. (Originally laid on the Table of the House on 3 <sup>rd</sup> March, 2014).	Shri Laxmikant Parsekar, Chief Minister	25.3.2015
<b>17.</b>	The Annual Reports of Goa State Horticulture Corporation Ltd. for the years 2008 – 2009 and 2009 – 2010	Shri Ramesh Tawadkar, the Minister for Agriculture	25.3.2015
<b>18.</b>	Appropriation Accounts 2013 – 2014. Finance Accounts 2013 – 2014 Volume – I and II.	Shri Laxmikant Parsekar, Chief Minister	27.3.2015
<b>19.</b>	The 6 <sup>th</sup> Annual Report of Joint Electricity Regulatory Commission (JERC) for Goa & UTs for the year 2013 – 2014. The Gazette/Notifications issued by the Joint Electricity Regulatory Commission, Gurgaon. Gazette/Notification No. 184, dated 17.06.2014. Gazette/Notification No. 197, dated 11.07.2014. Gazette/Notification No. 4, dated 03.01.2015.	Shri Milind Naik, Minister for Power and Housing	27.3.2015

#### **10. THE FIRST REPORT (2015) OF THE BUSINESS ADVISORY COMMITTEE REPORT PRESENTED**

Shri Laxmikant Parsekar, Chief Minister presented the First Report (2015) of the Business Advisory Committee to the House. The Motion was put to the vote of the House and was adopted on the 23<sup>rd</sup> March, 2015.

#### **11. QUESTIONS**

During the Session, 213 notices of Starred and 528 notices of Unstarred Questions were received thus amounting to a total of 741 Questions. Out of which 324 Questions were posted online by the Hon. Members. All in all, in this Session, 75% of the Hon. Members posted their Questions online. Out of the 213 Starred Questions which were received, 187 Starred Questions were admitted and 17 Starred Questions were replied orally. The replies to the rest of the 170 Starred and 521 Unstarred Questions were laid on the Table of the House. Postponed 1 Starred and 1 Unstarred Question of the last Session were further postponed to the next Session. Postponed 3 Starred and 4 Unstarred Questions of the last Session were also replied in this Session. 4 Starred and 6 Unstarred Questions of this Session were postponed to the next Session.

### STATISTICAL INFORMATION OF STARRED QUESTIONS

Departments	Questions Received and admitted as Starred	Disallowed	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred as Unstarred
Agriculture	9	-	-	9	1	8	-	-	1
Archives and Archeology	2	1	2	1	-	1	-	-	1
Art & Culture	2	-	-	2	-	2	-	-	-
Administrative Reforms	1	-	-	1	-	1	-	-	-
Airport	1	-	-	1	1	-	-	-	-
Animal Husbandry and Veterinary Services	5	-	-	5	-	5	-	-	-
Captain of Ports	-	-	-	-	-	-	-	-	-
Civil Supplies	2	-	-	2	-	2	-	-	-
Craftsman Training	-	-	-	-	-	-	-	-	-
Co-operation	-	-	-	-	-	-	-	-	-
Education	9	-	-	9	2	7	-	-	-
Environment	5	-	-	5	1	5	-	-	-
Election	-	-	-	-	-	-	-	-	-
Evacuee Property	3	-	-	3	-	3	-	-	-
Finance	10	-	-	10	2	8	1	-	1
Fisheries	2	-	-	2	1	1	-	-	-
Forests	3	-	-	3	1	2	-	-	-
Factories & Boilers	-	-	-	-	-	-	-	-	-
General Administration	-	-	-	-	-	-	-	-	-
Health	6	-	-	6	-	6	-	-	-
Home	11	-	-	11	-	11	-	-	1
Housing Board	2	-	-	2	-	2	-	-	-
Industries	6	-	-	6	-	-	-	-	-
Information & Technology	1	-	-	1	-	-	-	-	-
Information & Publicity	4	-	-	4	-	-	1	-	-
Law, Judiciary & Legislative Affairs	4	-	-	4	-	-	-	-	-
Labour and Employment	3	-	-	3	-	-	-	-	-
Legal Metrology	-	-	-	-	-	-	-	-	-
Mines	4	4	4	4	-	4	-	-	-
Official Language	-	-	-	-	-	-	-	-	-
Non Conventional Energy Res.	1	-	-	1	-	1	-	-	-
Panchayati Raj	3	-	-	3	-	3	-	-	-
Personnel	4	-	-	4	-	4	-	-	-
Providoria	-	-	-	-	-	-	-	-	-

Public Grievances	1	-	-	1	-	1	-	-	-
Power	14	-	-	14	2	12	-	-	-
Protocol	-	-	-	-	-	-	-	-	-
Planning & Statistics	-	-	-	-	-	-	1	-	-
Public Works Department	7	-	-	7	1	6	-	-	1
Printing & Stationery	-	-	-	-	-	-	-	-	-
River Navigation	1	-	-	1	-	1	-	-	1
Revenue	7	-	-	7	2	5	-	-	-
Rural Development Agency	2	-	-	2	1	1	-	-	-
Social Welfare	3	-	-	3	-	3	1	-	-
Sports & Youth Affairs	5	-	-	5	-	5	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-
Tourism	5	-	-	5	1	4	-	-	-
Science & Technology	1	-	-	1	-	1	-	-	-
Transport	3	-	-	3	-	3	-	-	-
Tribal Welfare	1	-	-	1	-	1	-	-	-
Town & Country Planning	6	-	-	6	1	6	-	-	-
Urban Development	6	-	-	6	1	5	-	-	-
Vigilance	4	-	-	4	1	3	-	-	-
Water Resources	5	-	-	5	1	5	-	-	-
Women & Child Development	3	-	-	3	-	3	-	-	-
<b>TOTAL</b>	<b>213</b>	<b>5</b>	<b>6</b>	<b>187</b>	<b>17</b>	<b>170</b>	<b>4</b>	<b>-</b>	<b>5</b>

**STATISTICAL INFORMATION OF UNSTARRED QUESTIONS**

Departments	Questions Received	Disallowed	Transferred as Unstarred	Consolidated	Notices Admitted as Unstarred Questions	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred
Archives and Archeology	-	-	-	-	-	-	-	-	-	-
Administrative Reforms	1	-	-	-	1	-	-	-	-	-
Art & Culture	9	-	-	-	9	-	9	-	-	-
Agriculture	14	-	-	-	14	-	14	-	-	-
Animal Husbandry and Veterinary Services	7	-	-	-	7	-	7	-	-	1
Air Port	6	-	-	-	6	-	6	-	-	-
Civil Supplies	13	-	-	-	13	-	13	-	-	-
Captain of Ports	1	-	-	-	1	-	1	-	-	-

Co-operation	7	-	-	-	7	-	7	-	-	-
Craftsmen Training	1	-	-	-	1	-	1	-	-	-
Consumer Affairs	-	-	-	-	-	-	-	-	-	-
Sales Tax	-	-	-	-	-	-	-	-	-	-
Education	26	-	-	-	26	-	26	-	-	-
Environment	8	-	-	-	8	-	8	-	-	-
Election	5	-	-	-	5	-	5	-	-	-
Evacuee Property	1	-	-	-	1	-	1	-	-	-
Factories & Boilers	2	-	-	-	2	-	2	-	-	-
Finance	46	-	-	-	46	-	46	3	-	-
Fisheries	5	-	-	-	5	-	5	-	-	-
Forests	7	-	-	-	7	-	7	-	-	-
General Administration	4	-	-	-	4	-	4	-	-	-
Gazetteers	-	-	-	-	-	-	-	-	-	-
Health	26	-	-	-	26	-	26	-	-	1
Home	52	-	-	-	52	-	52	-	1	-
Housing Board	-	-	-	-	-	-	-	-	-	-
Industries	22	-	-	-	22	-	22	-	-	-
Information and Publicity	6	-	-	-	6	-	6	2	-	-
Information and Technology	4	-	-	-	4	-	4	-	-	-
Labour and Employment	-	-	-	-	-	-	-	-	-	-
Law, Judiciary & Legislative Affairs	13	-	-	-	13	-	13	-	-	-
Legal Metrology	1	-	-	-	1	-	1	-	-	-
Mines	11	-	-	-	11	-	11	-	-	-
Museum	-	-	-	-	-	-	-	-	-	-
Non-Conventional Sources of Energy	3	-	-	-	3	-	3	-	-	-
NRI Cell	-	-	-	-	-	-	-	-	-	-
Official Language	-	-	-	-	-	-	-	-	-	-
Panchayati Raj	-	-	-	-	-	-	-	-	-	-
Personnel	14	-	-	-	14	-	14	-	-	-
Protocol	-	-	-	-	-	-	-	-	-	-
Provedoria	-	-	-	-	-	-	-	-	-	-
Power	16	-	-	-	16	-	16	-	-	-
Public Works Department	29	-	-	-	29	-	28	-	1	1
Planning	-	-	-	-	-	-	-	-	-	-
Planning and Statistics	-	-	-	-	-	-	-	-	-	-
Printing & Stationery	4	-	-	-	4	-	4	-	-	-
Public Grievances	4	-	-	-	4	-	4	-	-	-
River Navigation	5	-	-	-	5	-	4	-	1	-

Revenue	26	-	-	-	26	-	26	-	-	1
Urban Development	19	-	-	-	19	-	19	-	-	-
R.D.A.	-	-	-	-	-	-	-	-	-	-
Social Welfare	10	-	-	-	10	-	10	-	-	-
Science & Technology	2	-	-	-	2	-	2	-	-	-
Sports & Youth Affairs	12	-	-	-	12	-	12	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-	-
Tourism	30	-	-	-	30	-	30	-	-	-
Transport	18	-	-	-	18	-	18	-	-	-
Tribal Welfare	5	-	-	-	5	-	5	1	-	-
Town & Country Planning	13	-	-	-	13	-	13	-	-	-
Vigilance	5	-	-	-	5	-	5	-	-	-
Water Resources	-	-	-	-	-	-	-	-	-	-
Women and Child Development	-	-	-	-	-	-	-	-	-	-
<b>TOTAL</b>	<b>528</b>	-	-	-	<b>521</b>	-	<b>521</b>	<b>6</b>	<b>3</b>	<b>4</b>

**Details of the Starred and Unstarred Questions which were listed for the 24<sup>th</sup> March, 2015**

**Starred Questions**

1. Starred Questions at Sl. Nos.1A, 2B, 3A and 4A listed for the day were orally answered.
2. The replies to the rest of the Starred Questions were laid on the Table of the House.

**Unstarred Questions**

1. The replies to Questions in Unstarred list were laid on the Table of the House.

**Details of the Starred and Unstarred Questions which were listed for the 25<sup>th</sup> March, 2015**

**Starred Questions**

1. Postponed Starred Question No.3A tabled by Shri Atanasio Monserrate, MLA regarding 'Increase in Crimes in the State' (originally slated for answer on 13.08.2014) was further postponed to next session.
2. Starred Questions at Sl. Nos.1A, 2A, 3A and 4A for the day were orally answered.
3. The reply to Starred Question No. 4B was postponed to next Session.
4. The replies to the rest of the Starred Questions were laid on the Table of the House.

**Unstarred Questions**

1. Postponed Unstarred Question No.33 tabled by Shri Digambar Kamat, MLA regarding 'Arrest of Criminals' (originally slated for answer on 20.08.2014) was further postponed to next session.
2. The replies to Unstarred Question Nos. 32, 44 and 76 were postponed to next Session.
3. The replies to Questions in Unstarred list were laid on the Table of the House.

## **Details of the Starred and Unstarred Questions which were listed for 26<sup>th</sup> March, 2015**

### **Starred Questions**

1. Starred Questions at Sl. Nos. 2C, 4B, 5B and 6A for the day were orally answered.
2. The replies to the rest of the Starred Questions were laid on the Table of the House.
3. Postponed Unstarred Question No.65 tabled by Shri Vishnu Surya Naik Wagh, MLA regarding 'Illegal Extraction of Mineral Ore' (originally slated for answer on 14.08.2014) was laid on the Table of the House.

### **Unstarred Questions**

1. The replies to Questions in Unstarred list were laid on the Table of the House.

## **Details of the Starred and Unstarred Questions which were listed for the 27<sup>th</sup> March, 2015**

### **Starred Questions**

1. Postponed Starred Question No.18B. tabled by Shri Glenn Ticlo, MLA regarding "Encroachment in Government Land" (originally slated for answer on 25-7-2014) was further postponed to next session.
2. Postponed Starred Question No 18A. tabled by Shri Digambar Kamat, MLA regarding "Workers working on Contract basis/daily wages" (originally slated for answer on 28-07-2014) was orally answered.
3. Postponed Starred Question No3A. tabled by Shri Rohan Khaunte, MLA regarding "Rehabilitation Projects" (originally slated for answer on 08-08-2014) was orally answered.
4. Starred Questions at Sl. Nos.1C, 2 and 3A for the day were orally answered.

### **Unstarred Questions**

1. The replies to the rest of the Starred Questions were laid on the Table of the House.
2. Postponed Unstarred Question No.12 tabled by S/Shri Aleixo Reginaldo Lourenco, Mauvin Godinho and Vijai Sardesai, MLAs' regarding "Power failures in the State"(originally slated for answer on 28-07-2014) was laid on the Table of the House.
3. Postponed Unstarred Question No 6. tabled by Shri Aleixo Reginaldo Lourenco, MLA regarding "Cases of Power connections"(originally slated for answer on 04-08-2014) was laid on the Table of the House.
4. Postponed Unstarred Question No 109 tabled by Dr. Pramod Sawant, MLA regarding "Allotments of Plots under 20 point programme in Sankhali Constituency"(originally slated for answer on 11-08-2014) was laid on the Table of the House.

5. The replies to Unstarred Question Nos. 22 and 127 were postponed to next Session.
6. The replies to Questions in Unstarred list were laid on the Table of the House of the House.

## **12. RULING BY THE CHAIR**

1. Shri Rajendra Arlekar, Speaker, stated on the 26<sup>th</sup> March, 2015, that when the House is in Session, everybody including the Members of the House should maintain discipline and decorum in the House to ensure a smooth conduct of the business of the House.

## **13. MISCELLANEOUS BUSINESS OF THE HOUSE**

1. S/Shri Pratapsingh Rane, Leader of the Opposition, Digambar Kamat, Vijai Sardesai, Rohan Khaunte and Vishwajit Rane, MLAs' made a mention in the House on the 24<sup>th</sup> March, 2015, that the uploading of the replies by the Departments should be streamlined. Thereafter, the Speaker mentioned that he had noted the issue and made announcement in the House that he will discuss the issue with the Chief Secretary and Secretaries of the Government along with the Chief Minister.

2. Shri Ramkrishna Dhavalikar, Minister for Transport made a mention on the 25<sup>th</sup> March, 2015, about the letter received from Ministry of Road, Transport of Highways, New Delhi on the proposal for 4-lanning of NH-17 and NH-4A in the State of Goa under NHDP III by NHDP-IV Cell in Ministry through Goa, PWD.

3. Shri Pratapsingh Raoji Rane, Leader of the Opposition, brought to the notice of the House on the 25<sup>th</sup> March, 2015, about the details of the reply given to Unstarred LAQ No. 54 and also about the matter of the striking contract security workers seeking regularization. Shri Rajendra Arlekar, Speaker, informed the House that the Secretaries to the Government should be very careful in giving correct replies after proper discussion and the Ministers should not be blamed for incorrect replies.

Shri Laxmikant Parsekar, Chief Minister informed the House that they should apply in Human Resource Corporation.



#### **14. ZERO HOUR MENTIONS**

(I) The following issues of urgent public importance were raised by the Hon. Members during the Zero Hour in the House and the steps/measures the Government would undertake or has undertaken as regards the following:

1. Shri Rohan Khaunte, MLA, made a mention on the 24<sup>th</sup> March, 2015, about the non implementation of the enhancement of pension; refund of 50% insurance and the suggestions of Dr. Vargis Kurion which states that two vehicles should be provided to motorcycle pilots.

Shri Ramkrishna Dhavalikar, Minister for Transport replied to the Mention on the 24<sup>th</sup> March, 2015.

2. Shri Rohan Khaunte, MLA, made a mention on the 25<sup>th</sup> March, 2015, that the construction work of the Market complex, Joggers' Park and playground at Porvorim to be completed in a stipulated time frame.

Shri Laxmikant Parsekar, Chief Minister replied to the Mention on the 25<sup>th</sup> March, 2015.

3. Shri Rohan Khaunte, MLA, made a mention on the 25<sup>th</sup> March, 2015, as regards the retention of Government Quarters to the kin of the deceased for atleast five years with a nominal rent.

Shri Laxmikant Parsekar, Chief Minister replied to the Mention on the 25<sup>th</sup> March, 2015.

4. Shri Digambar Kamat, MLA, made a mention on the 25<sup>th</sup> March, 2015, as regards the Physics paper of Std. XII of the Science Stream in which Questions were asked out of syllabus.

Shri Laxmikant Parsekar, Chief Minister replied to the Mention on 25<sup>th</sup> March, 2015.

5. Shri Pandurang Madkaikar, MLA, made a mention on the 25<sup>th</sup> March, 2015, as regards the anxiety and apprehension in the minds of people of Sant Estevem (Zuar) due to a road shown on RP 2021 passing through the Church compound. Shri Laxmikant Parsekar, Chief Minister replied to the Mention on the 25<sup>th</sup> March, 2015.
6. Shri Vishwajit Rane, MLA, made a mention on the 25<sup>th</sup> March, 2015, that the Ponda Sub District Hospital should be provided with well equipped medical facilities for the benefit of the people of Usgaon, Ponda and surrounding areas. Shri Francis D'Souza, Dy. Chief Minister, replied to the mention on the 25<sup>th</sup> March, 2015.
7. Shri Vishnu Surya Naik Wagh, MLA, made a mention on the 25<sup>th</sup> March, 2015, as regards the protection and preservation of the historic heritage Kadamba Rajbid stretching from Agassaim to Old Goa. Shri Francisco Xavier Pacheco, Minister for Archives and Archeology replied to the mention on the 25<sup>th</sup> March, 2015.
8. Shri Lavoo Mamledar, MLA, made a mention on the 26<sup>th</sup> March, 2015, as regards that the Ponda Sub District Hospital should be well maintained for the benefit of the people of Ponda and surrounding areas. Shri Francis D'Souza, Dy. Chief Minister, replied to the mention on the 26<sup>th</sup> March, 2015.
9. Shri Vijai Sardesai, MLA, made a mention on the 26<sup>th</sup> March, 2015, as regards the matter of the Goan students who have applied for IFEL (Interest Free Education Loan) Scheme and Bursary Scheme of the Goa Education Development Corporation/Education Department of the Government of Goa are desirous to know the details of the implementation of the scheme for the current year.

Shri Laxmikant Parsekar, Chief Minister replied to the Mention on the 26<sup>th</sup> March, 2015.

**10.** Shri Naresh Sawal, MLA, made a mention on the 26<sup>th</sup> March, 2015, that the population of stray dogs has increased enormously causing rabies due to dog bites and the measures the Government has undertaken in the matter.

**11.** Shri Vishnu Surya Naik Wagh, MLA, made a mention on the 26<sup>th</sup> March, 2015, as regards the measures the Government has undertaken in the matter of the non-availability/shortage of beef in the State in wake of Goa Meat Complex Abattoir remaining closed for the past several days.

**12.** Shri Pratapsingh Rane, Leader of the Opposition and Dr. Pramod Sawant, MLA made a mention on the 26<sup>th</sup> March, 2015, as regards the two private ITIs' run by Sesa Sterlite Limited situated at Sanquelim and Panchawadi-Digas and Sesa Football Academy at Virdi and Sirsai, which are likely to be closed down, due to financial constraints. The steps the Government would undertake in the matter, so that the youth of the State of Goa are not deprived of training, since these institutes has helped in training youth of Goa to man the industry.

Shri Laxmikant Parsekar, Chief Minister, replied to the mention on the 26<sup>th</sup> March, 2015.

**13.** Shri Aleixo Reginaldo Lourenco, MLA, made a mention on the 26<sup>th</sup> March, 2015 as regards the fear and anxiety in the minds of the people for cutting of mangroves and filling of land for rampant construction, establishment, infrastructure for Organic Waste Management facility behind petrol pump at Patto, Panaji, by Shilpi Constructions and others.

**14.** Shri Vijai Sardesai, MLA, made a mention on the 27<sup>th</sup> March, 2015, that the work of the construction of the proposed Kabrastan (Burial Ground) at Sonsoddo, Margao, should be commenced in a stipulated time frame, land for which was

acquired in 2011. The measures the Government intends to undertake in the matter.

- 15.** Shri Aleixo Reginaldo Lourenco, MLA, made a mention on the 27<sup>th</sup> March, 2015 as regards the protection of environment and prevention of health hazards of the people of Kiranpani, Terekhol, Palye and Arambol, by preventing the coal activities which are carried out in the waters of Terekhol river and dumping of the waste material should be prevented/stopped at Aronda Jetty. The steps the Government intends to take in the matter.
- 16.** Shri Vishwajit Rane, MLA, made a mention on the 27<sup>th</sup> March, 2015, as regards the construction of the road work which is in progress for a long time from Miramar to Dona Paula should be expedited, so that inconvenience is not caused to motorists, residents and the students of the schools and colleges located in that area.
- 17.** Shri Rohan Khaunte, MLA, made a mention on the 27<sup>th</sup> March, 2015, as regards the preparation and implementation of a traffic management plan to regulate traffic for safety of pedestrians and to ensure smooth flow of traffic, especially from Mandovi Bridge to Porvorim Tisk and from the opening of the road at signal leading from B.B. Borkar Road to Mapusa.
- 18.** Shri Vijai Sardesai, MLA made a mention on the 27<sup>th</sup> March, 2015, as regards the recent issue of a circular to conduct fresh interviews for the posts of all teachers currently employed on Contract, Double Part Time basis and Lecture basis in Higher Secondaries in Vocational Stream in Goa and the steps/measures the Government intends to undertake in the matter of regularization of these teachers who have been teaching for more than 5 years.  
Shri Laxmikant Parsekar, Chief Minister, replied to the mention on the 27<sup>th</sup> March, 2015.
- 19.** Shri Aleixo Reginaldo Lourenco, MLA, made a mention on the 27<sup>th</sup> March, 2015, about St. Inez creek being polluted by the sewage and such other waste.

20. Shri Vijai Sardesai, MLA, made a mention on the 27<sup>th</sup> March, 2015 about the need to effectuate the Citizens Charter in Goa due to the increasing hardships caused to the people in Panchayat areas to get requisite permissions in a time bound manner. The measures the Government has undertaken in the matter.

Shri Dayanand Mandrekar, Minister for Panchayat Raj replied to the Mention on the 27<sup>th</sup> March, 2015.

II. The Government furnished adequate and thorough replies to the above mentioned Zero Hour Mentions.

**15. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2014-2015 (SECOND BATCH)**

The Supplementary Demands for Grants for the year 2014-2015(Second Batch) were presented, discussed, voted and passed and the corresponding – The Goa Appropriation Bill, 2015 (Relating to the Supplementary Demands for Grants for the year 2014-2015 (Second Batch) was introduced, considered and passed on the 24<sup>th</sup> March, 2015.

**16. PRESENTATION OF THE ANNUAL FINANCIAL STATEMENT FOR THE YEAR 2015-2016**

Shri Laxmikant Parsekar, Chief Minister presented the Annual Financial Statement for the year 2015-2016 on the 25<sup>th</sup> March, 2015.

**17. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE 'VOTE ON ACCOUNT' FOR THE YEAR 2015-2016**

The Vote on Account for the Financial Year 2015-2016 was presented, discussed, voted and passed and the connected – The Goa Appropriation (Vote on Account) Bill 2015 was introduced, considered and passed on the 26<sup>th</sup> March, 2015.

**18. CALLING ATTENTION MOTIONS**

The Session also witnessed the deliberations on the issues of urgent public importance articulating public concern and thus fulfilling its democratic mandate by the various Parliamentary devices utilized by the Hon. Members to call the

attention of the House in the form of the following Calling Attention Motions and the steps/measures the Government would undertake or has undertaken as regards the following:

1. Shri Michael Lobo, MLA, called the attention of the Minister for Town and Country Planning to the following on the 24<sup>th</sup> March, 2015:

“Fear and anxiety in the minds of the people of Baga-Arpora due to hill cutting and land filling to construct a road through the private property of the Jesuits Community, thereby posing serious danger to the historic Xavier Retreat House at Baga-Arpora. The incessant and heavy rains could also lead to its collapse. The steps/action the Government intends to undertake to prevent such a situation.”

Shri Francis D’Souza, Dy. Chief Minister made a statement in regard thereto.

The following Members sought clarifications:-

1. Shri Michael Lobo, MLA.
2. Shri Aleixo R. Lourenco, MLA.
3. Shri Caetano Silva, MLA.
4. Shri Pratapsingh R. Rane, Leader of Opposition.
5. Shri Digambar Kamat, MLA.

2. Dr. Pramod Sawant, MLA called the attention of the Minister for Environment to the following on the 24<sup>th</sup> March, 2015:

“The measures the Government intends to undertake to safeguard the security of the public health of the State, by ensuring the effective implementation of the Solid Waste Management Rules especially regarding Bio-Medical Waste.”

Smt. Alina Saldanha, Minister for Environment made a statement in regard thereto.

The following Members sought clarifications:-

1. Dr. Pramod Sawant, MLA
2. Shri Aleixo R. Lourenco, MLA
3. Shri Rohan Khaunte, MLA
4. Shri Digambar Kamat, MLA

- 5 Shri Vijai Sardesai, MLA.
6. Shri Pratapsingh R. Rane, Leader of Opposition.
7. Shri Laxmikant Parsekar, Chief Minister.

- 3.** Shri Mauvin Godinho, MLA called the attention of the Minister for Revenue to the following on the 25<sup>th</sup> March, 2015:

“The steps the Government has undertaken or intends to undertake as regards the implementation of the Report of Comunidade Commission which was presented before it. The Commission of Comunidades was constituted at the behest of the Hon. High Court.”

Shri Francis D’Souza, Dy. Chief Minister made a statement in regard thereto.

The following Members sought clarifications:

1. Shri Mauvin Godinho, MLA
2. Shri Pratapsingh R. Rane, Leader of Opposition.

- 4.** Shri Sidharath Kuncalienkar, MLA called the attention of the Minister for Health to the following on the 25<sup>th</sup> March, 2015:

“The steps the Government initiates to control the spread of Swine Flu in the State.”

Shri Francis D’Souza, Dy. Chief Minister made a statement in regard thereto.

The following Members sought clarifications.

1. Shri Sidharth Kuncalienker, MLA
2. Shri Pratapsingh R. Rane, Leader of Opposition.
3. Shri Chandrakant Kavalekar, MLA

- 5.** Shri Rohan Khaunte, MLA, called the attention of the Minister for Town & Country Planning to the following on the 26<sup>th</sup> March, 2015:

“The steps the Government intends to undertake to prevent/stop the rampant cutting of Mangroves and land filling in Eco-Sensitive areas at Badem Charmanas at Salvador-do-Mundo. The rampant and reckless land filling has altered the water

course thereby flooding fields with saline water and destroying them and it is also a threat to the lives of the people having houses on the river bank. The measures the Government intends to undertake or has undertaken in the matter."

Shri Francis D'Souza, Dy. Chief Minister made a statement in regard thereto.

The following Members sought clarifications:

1. Shri Rohan Khaunte, MLA.
2. Shri Michael Lobo, MLA.
3. Shri Digambar Kamat, MLA.

- 6.** Shri Vishnu Surya Naik Wagh, MLA, called the attention of the Minister for Environment to the following on the 26<sup>th</sup> March, 2015:

"Fear and anxiety in the minds of the people of Zuariwada, Goa Velha over erection of two mobile towers in the locality flouting all rules and regulations. The steps the Government intends to take in the matter."

Smt. Alina Saldanha, Minister for Environment made a statement in regard thereto.

The following Members sought clarifications:

1. Shri Vishnu S. Naik Wagh, MLA.
2. Shri Vijai Sardesai, MLA.

- 7.** Shri Subhash Phal Dessai, MLA, called the attention of the Minister for Public Works Department to the following on the 27<sup>th</sup> March, 2015:

"Fear and anxiety in the minds of the people of Sanguem Constituency that the new project of JICA water supply will draw additional water to the extent of 110 MLD to supply the same i.e. 24 X 7 and 365 days to the whole of South Goa. However, due to huge drawal of water, the water resources currently used to irrigate farm products will be dried up leading to serious consequences to the farmers from Bhati, Vaddem and Netravalim. The new drinking water pipelines should be laid/proposed to be laid at Sanguem Constituency. The steps the Government plans to take in the matter."



Shri Ramkrishna Dhavalikar, Minister for Public Works Department made a statement in regard thereto.

The following Members sought clarifications:

1. Shri Subhash Phal Desai, MLA.
2. Shri Pratapsingh R. Rane, Leader of Opposition.

- 8.** Shri Naresh Sawal, MLA, called the attention of the Minister for Home to the following on the 27<sup>th</sup> March, 2015:

“Fear and anxiety in the minds of the animal lovers that due to steps taken by Shri Amrutsingh to protect animals is leading to enmity and life threatening instances from poachers and persons who are against this movement which has resulted in attack on animal lovers such as Amrutsingh, etc. from Bicholim. The steps the Government has undertaken to protect and safeguard the security of animal lovers.

Shri Laxmikant Parsekar, Chief Minister made a statement in regard thereto.

The following Members sought clarifications:

1. Shri Naresh Sawal, MLA.
2. Shri Lavoo Mamledar, MLA.
3. Shri Pratapsingh R. Rane, Leader of Opposition.
4. Dr. Pramod Sawant, MLA.

- II.** The Government furnished adequate and thorough replies to the above mentioned Calling Attentions thereto.

## **19. PRIVATE MEMBERS’S RESOLUTIONS**

**(I)** Five Private Members’ Resolutions on matters of urgent public importance were admitted. The following Resolutions were moved by the Hon. Members and discussed in the House on the 27<sup>th</sup> March, 2015:-

**1.** Shri Vijai Sardesai, MLA moved the following:

“This House strongly recommends the Government to amend Rule 12.4(e)(i) of the Goa (Regulation of Land Development and Building Construction) Act 2008, which is being presently flouted as the open spaces in various towns and villages are not being transferred to the local Authority due to the wordings in Rule 12.4(e)(i) whereby the transfer to the local authority is optional thus leading to the misuse of these open spaces by encroaching in the name of development by landlords, developers and third parties for the purposes other than those legally prescribed.”

The following Members spoke on the Resolution:

1. Shri Vijai Sardesai, MLA.
2. Shri Digambar Kamat, MLA.
3. Shri Rohan Khaunte, MLA.
4. Shri Pandurang Madkaikar, MLA
5. Shri Michael Lobo, MLA.
6. Shri Nilesh Cabral, MLA.
7. Shri Lavoo Mamledar, MLA.
8. Shri Sidharth Kuncalienker, MLA.
9. Shri Aleixo R. Lourenco, MLA.
10. Shri Naresh Sawal, MLA.
11. Shri Caetano Silva, MLA.
12. Shri Pratapsingh R. Rane, Leader of Opposition.

Shri Francis D’Souza, Dy. Chief Minister replied to the points raised by the Mover.

Thereafter, the Resolution was withdrawn by the leave of the House on 27.3.2015.

**2.** S/Shri Pratapsingh Rane, Leader of Opposition and Aleixo Reginaldo Lourenco, MLA moved the following:

“This House unanimously resolves that a by-pass road at Sanquelim Health Centre to Tisk Karapur be taken up as planned by the Public Works Department”.

Shri Pratapsingh Rane, Leader of Opposition spoke on the Resolution.

Thereafter, the Resolution was withdrawn by the leave of the House on the 27<sup>th</sup> March, 2015.

**3. Shri Vishnu Surya Naik Wagh, MLA moved the following:**

“This House recommends the Government to erect a statue of Chatrapati Sambhaji Maharaj at Durbhat Ponda for honouring his valour.”

The following Members spoke on the Resolution:

1. Shri Vishnu S. Naik Wagh, MLA
2. Shri Subhash Phal Desai, MLA
3. Shri Ramakrishna Dhavalikar, Minister for Public Works Department.
4. Dr. Pramod Sawant, MLA.

Shri Laxmikant Parsekar, Chief Minister replied to the points raised by the Mover.

Thereafter, the Resolution was withdrawn by the leave of the House on the 27<sup>th</sup> March, 2015.

**4. Shri Rohan Khaunte, MLA moved the following:**

“This House strongly recommends the Government to formulate their own IT Policy as around 1000 IT Professionals pass out from Government Educational Institutions every year out of which around 80% Engineers leave the State due to lack of jobs in the IT Industries in the State.”

The following Members spoke on the Resolution:

1. Shri Rohan Khaunte, MLA.
2. Shri Subhash Phal Desai, MLA.
3. Shri Nilesh Cabral, MLA.

Shri Laxmikant Parsekar, Chief Minister replied to the points raised by the Mover.

Thereafter, the Resolution was withdrawn by the leave of the House on the 27<sup>th</sup> March, 2015.

**5. Shri Vijai Sardesai, MLA moved the following:**

“This House unanimously resolves the Government to implement the Transplantation of Human Organs Act, 1994, which was enacted by the Parliament of India in response to a unanimous resolution passed by this House two decades ago and urges the Government to facilitate all matters related to transplantation of organs, including formation of

Committees at all levels and to build all the necessary infrastructure, Organs Retrieval and Transplantation Centers and appoint designated surgical experts and doctors as needed at every stage in Government hospitals as well as Private hospitals.”

The following Members spoke on the Resolution:

1. Shri Vijai Sardesai, MLA.
2. Shri Digambar Kamat, MLA.
3. Dr. Pramod Sawant, MLA.
4. Shri Nilesh Cabral, MLA.
5. Shri Sidharth Kuncalienker, MLA
6. Shri Subhash Phal Desai, MLA.
7. Shri Aleixo R. Lourenco, MLA.
8. Shri Rajan Naik, MLA.
9. Shri Vishnu S. Naik Wagh, MLA.

Shri Francis D'Souza, Dy. Chief Minister replied to the points raised by the mover.

Thereafter, the Resolution was withdrawn by the leave of the House on the 27<sup>th</sup> March, 2015.

(II) The Government replied to the points raised by the movers of the Private Members' Resolutions and thereafter the Resolutions mentioned above were withdrawn by the leave of the House after obtaining adequate and thorough replies from the Government on the 27<sup>th</sup> March, 2015.

## **20. ANNOUNCEMENT BY SPEAKER**

Shri Rajendra Arlekar, Speaker, reconstituted the following Committees of the House by induction of new members on the 27<sup>th</sup> March, 2015:

### **1. Committee on Petitions**

- (1) Shri Sidharth Kuncalienker, MLA is nominated as member of the Committee in place of Shri Francisco X. Pacheco, on his induction as Cabinet Minister.

**2. Select Committee on the Goa Succession, Special Notaries and Inventory Proceedings Bill 2012**

(1) Shri Francis D'Souza, Dy, Chief Minister replaced as Chairman in place of Shri Manohar Parrikar on his induction as Union Minister for Defence.

(2) Shri Avertano Furtado, MLA is nominated as Member in place of Shri Francis D'Souza.

**3. The House Committee on CRZ Regulations**

(1) Shri Laxmikant Parsekar, Chief Minister nominated as Chairman of the Committee in place of Shri Manohar Parrikar in his induction as Union Minister for Defence.

**4. The Select Committee on the Goa Commission for Minorities Bill, 2012**

(1) Shri Laxmikant Parsekar, Chief Minister is nominated as Chairman in place of Shri Manohar Parrikar on his induction as Union Minister for Defence.

**5. Select Committee on the Goa School Education (Amendment) Bill, 2014**

(1) Shri Laxmikant Parsekar, Chief Minister is nominated as Chairman in place of Shri Manohar Parrikar on his induction as Union Minister for Defence.

**21. LEGISLATIVE BUSINESS TRANSACTED BY THE HOUSE**

The following 6 Government Bills were passed:-

1. **The Goa Appropriation Bill, 2015** (Relating to the Supplementary Demands for Grants for the year 2014-2015(Second Batch) was introduced, considered and passed on the 24<sup>th</sup> March, 2015.
2. **The Goa Appropriation (Vote on Account) Bill, 2015** was introduced, considered and passed in the House on the 26<sup>th</sup> March, 2015.
3. **The Indian Stamp (Goa Amendment) Bill, 2015** was introduced on the 25<sup>th</sup> March, 2015.
  - (i) Shri Francis D'Souza, Minister for Revenue moved that the Indian Stamp (Goa Amendment) Bill, 2015 be taken into consideration on the 26<sup>th</sup> March, 2015.
  - (ii) The Motion for consideration of the Bill was put to vote and adopted.

(iii) Clauses 2 and 3, Clause 1, the enacting formula and the long title of the Bill were put to vote and adopted.

(iv) The Motion for passing of the Bill was put to vote and passed on the 26<sup>th</sup> March, 2015.

**4. The Goa State Commission for Backward Classes (Amendment) Bill, 2015** was introduced on the 24<sup>th</sup> March, 2015.

(i) Shri Mahadev Naik, Minister for Social Welfare moved that the Goa State Commission for Backward Classes (Amendment) Bill, 2015 be taken into consideration on the 26<sup>th</sup> March, 2015.

(ii) The Motion for consideration of the Bill was put to vote and adopted.

(iii) Shri Aleixo Reginaldo Lourenco, MLA spoke on the Bill.

(iii) Clause 2, Clause 1, the enacting formula and the long title were put to vote and adopted.

(iv) The Motion for passing of the Bill was put to vote of the House and was passed on the 26<sup>th</sup> March, 2015.

**5. The Goa Panchayat Raj (Amendment) Bill, 2015** was introduced in the House on 24<sup>th</sup> March, 2015.

(i) Shri Dayanand Mandrekar, Minister for Panchayats moved that the Goa Panchayat Raj (Amendment) Bill, 2015 be taken into consideration on the 26<sup>th</sup> March, 2015.

(ii) The Motion for consideration of the Bill and was put to vote and adopted.

(iii) The following Members spoke on the Bill:

1. Shri Aleixo Reginaldo Lourenco, MLA
2. Shri Vishnu Surya Naik Wagh, MLA
3. Shri Rohan Khaunte, MLA
4. Shri Sidharth Kuncalienker, MLA
5. Shri Subhash Phal Dessai, MLA
6. Shri Nilesh Cabral, MLA
7. Shri Vijai Sardesai, MLA

(iv) Clauses 2 to 6, Clause 1, the enacting formula and the long title were put to vote and adopted.

Division sought

In favour: 24 votes

Against: 8 votes

(v) The Motion for passing of the Bill was put to vote of the House and was passed on the 26<sup>th</sup> March, 2015.

**6. (i) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Goa Amendment) Bill, 2015**, was introduced in the House on the 24<sup>th</sup> March, 2015.

(i) Shri Francis D'Souza, Minister for Revenue, moved that The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Goa Amendment) Bill, 2015, be taken into consideration on the 26<sup>th</sup> March, 2015.

(ii) The Motion for consideration of the Bill was put to vote and adopted.

(iii) At this stage, the following Amendment to Clause 2 to the Bill was moved by S/Shri Pratapsingh Rane, Leader of the Opposition, Pandurang Madkaikar and Aleixo Reginaldo Lourenco, MLAs':

**Amendment to Section 2:**

**In section 2, in sub section (ii), the sub section '(4)' shall be deleted.**

(iv) The following Members spoke on the Bill:

1. Shri Pratapsingh Rane, Leader of the Opposition.
2. Shri Digambar Kamat, MLA
3. Shri Aleixo Reginaldo Lourenco, MLA
4. Shri Vijai Sardesai, MLA
5. Shri Nilesh Cabral, MLA

Division sought:

In favour: 6 votes

Against: 23 votes

Amendment defeated.

(v) Clause 2 and 3, Clause 1, the enacting formula and the long title were put to vote and adopted

Division sought

In favour: 24 votes

Against : 6 votes

(vi) The Motion for passing of **The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Goa Amendment) Bill, 2015**, was put to vote of the House and was passed on the 26<sup>th</sup> March, 2015.

## **22. VALEDICTORY REMARKS BY THE HON. SPEAKER**

Shri Rajendra Arlekar, Speaker, made valedictory remarks on the conclusion of the Session on the 27<sup>th</sup> March, 2015.

## **23. CONCLUSIONS**

The National Anthem was recited in the Legislative Assembly Hall at the conclusion of the Session. The Ninth Session, 2015 of the Sixth Legislative Assembly of the State of Goa was adjourned *sine die* at the conclusion of the Session on the 27<sup>th</sup> March, 2015 at 2 53 PM.

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